

Technical Conference Queries

Expression of Interest for Selection of Software Development Agency for MCA SPV

- 1. Request to change the eligibility criteria - "Applicant should have a minimum turnover of Rs. 50 crores in each of the last three years as per P&L audited statement of account.**

Ans: Please refer to the revised EOI available on IICA website.

- 2. Downward Revision of 5 year experience eligibility criteria to 3+ years.**

Ans: Please refer to the revised EOI available on IICA website.

- 3. Please provide a 2 page write up on exiting MCA21 system.**

Ans: The write up about MCA21 system is attached as Annexure.

- 4. EOI says final selection of the vendor will be made on the bid submitted. Will this be L1 or QCBS or some other mechanism?**

Ans: As no financials are expected at EOI stage it cannot be LI or QCBS. RFP evaluation criteria will be specified in the RFP

- 5. How will the EOI be technically evaluated?**

Ans: EOI will be evaluated by technical evaluation committee composed of MCA stakeholders

- 6. What timelines are envisaged for this project?**

Ans: A project plan is to be provided by the bidder.

- 7. Is BPR part of scope of this project? If yes, what is the scope of BPR for both Modules?**

Ans: The BPR scope for this project is limited to auction process and court functionality.

- 8. May we have access to some functional, technical documents of MCA21 System**

Ans: Apart from what is being shared, the successful bidder will be provided access to other relevant documents.

- 9. What kind of operational and commercial details are expected as part of response to the EOI?**

Ans: Only operational details are expected as part of EOI response. Financials are not expected.

- 10. Applicant must have Five years experience in Software Development, system Integration, and BPR – Need to confirm whether experience is required in ALL or Any of these three services?**

Ans: The experience has to be a mix of all the services.

- 11. Is the MCA21 system OTHER THAN the MCA21 website? If yes, would it be possible to have access to the MCA21 system at your office**

Ans: MCA21 website is supported by the back office. Access to MCA21 system, at this stage, cannot be provided.

12. Please provide the following details:

- I. Number of Companies under liquidation**
- II. Number of cases in CLB**
- III. Number of cases in BIFR.**

Ans: The details are as mentioned below:

- (i) Companies under liquidation - 5682**
- (ii) Number of cases in CLB - 2901**
- (iii) No of cases in BIFR - 831**

13. Who are the external stakeholders?

Ans: The external stakeholders are - Companies, professionals, financial institutions, law agencies and the citizens

14. Can you please elaborate the digital signature functionality that needs to be provided?

Ans: The Digital Signature Certificate (DSC) based login and digitally signing of the documents features are already available in the MCA21 system for the stakeholders as well as for the back office users. This facility has to cater to the new stakeholders related to e-auction and e-court users.

15. We also request you for "Extension of Submission of Bid Response submission to minimum August 29th 2011 the Monday i.e. last week of August 2011 as we are still waiting for the Clarifications and more over, the MCA 21 Portal being comprehensive portal needs more time and documentations support for fair understanding and responding to the Bid."

Ans: Please refer to the revised EOI document